

(Open Court)

Central Administrative Tribunal, Allahabad Bench, Allahabad

O.A. No. 330/00619/2020

Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)
Hon'ble Mr. Tarun Shridhar, Member (A)

This the 5thth day of November, 2020.

Jai Singh Sonal, aged about 62 years son of Shri Shoban Singh Sonal, retired Post Master, Pilibhit Head Office, r/o 151, Alok Nagar, Prem Dham Ashram ke pass, Bareilly , U.P. -243002.

Applicant

By Advocate: Sri Santosh Kumar Kushwaha

Versus

1. Union of India through its Secretary, Ministry of Communication and I.T., Department of Posts, Dak Bhawan, Sansad Marg, New Delhi-110001.
2. Director General of Posts, Department of Posts, Dak Bhawan, Sansad Marg, New Delhi representing Hon'ble President of India,-110001.
3. Chief Post Master General, U.P. Circle, Lucknow.
4. Post Master General, Bareilly Region, Bareilly.
5. Senior Superintendent of Post Offices, Bareilly Division, Bareilly.
6. Under Secretary, Union Public Service Commission, Dholpur House, New Delhi-110001.

Respondents

By Advocate: Sri Chakrapani Vatshyayan for Respondents No. 1 to 5 and Sri Rajnish Kumar Rai for respondent No. 6.

ORDER

By Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)

Heard learned counsel for applicant, learned counsel for respondents and perused the record.

2. The applicant on reaching the age of superannuation, retired on 31.12.2018. On the date of his retirement, he was served with a charge memo dated 27.12.2018 of major penalty.
3. The grievance of the applicant is that disciplinary proceedings have not yet been concluded and due to pendency of disciplinary proceedings, pensionary benefits of the applicant have

been withheld. It is further submitted that despite the fact that more than 7 months have elapsed since closure of inquiry, no decision has been taken by the disciplinary authority till date.

4. Learned counsel for applicant has prayed that applicant will be happy and satisfied, if a direction is issued to respondent No. 2 i.e. Director General of Posts, Ministry of Communication and I.T. Dak Bhawan, Sansad Marg, New Delhi, to take a decision on the inquiry report within a time bound manner by passing a reasoned and speaking order, as expeditiously as possible.

5. Learned counsel for respondents has no objection against this limited prayer.

6. Considering the limited prayer made by the learned counsel for applicant, no fruitful purpose will be served in keeping this O.A. pending and it is disposed of finally at the admission stage with a direction to the competent authority amongst the respondents, who is the disciplinary authority, to communicate the decision, if any taken on the inquiry report, to the applicant and in case no decision has been taken, the respondents/competent authority, who is the disciplinary authority, is directed to take a decision on the inquiry report within six weeks from the date of receipt of certified copy of this order.

7. With the above direction, the O.A. is disposed off. It is made clear that we have not expressed any opinion on the merit of the case.

8. No order as to costs.

(Tarun Shridhar)
Member (A)

(Justice Vijay Lakshmi)
Member (J)

HLS/-